

[Shrimati Ram Dulari Sinha]

the time for the submission of the report by one more year. The Government have considered this request and the term of the Kudal Commission of Inquiry on Gandhi Peace Foundation and other Organisations has accordingly been extended upto 31st July, 1986.

PROF. MADHU DANDAVATE : Mr. Speaker, Sir, as far as this decision is concerned, consistently many of us in this House have been feeling that the very appointment of Kudal Commission was to harass the Gandhian institutions connected with Jaiprakash Narain.

MR. SPEAKER : Not allowed.

*(Interruptions)***

MR. SPEAKER : Not allowed,

*(Interruptions)***

MR. SPEAKER : Objection overruled. Nothing will go on record.

*(Interruptions)**

MR. SPEAKER : You have had your say, Sir. That is all right.

PROF. MADHU DANDAVATE : I will abide by your advice.

PROF. MADHU DANDAVATE : I would abide by your ruling. Tell me the remedy, Sir.

MR. SPEAKER : During Home Ministry's demands you can come on to this point also.

PROF. MADHU DANDAVATE : That is the next one.

MR. SPEAKER : You could have done this time also.

(Interruptions).

14.10 hrs.

TERRORIST AND DISRUPTIVE
ACTIVITIES (PREVENTION)*
AMENDMENT BILL

[English]

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN) : Sir, I beg to move for leave to introduce a Bill to amend the Terrorist and Disruptive Activities (Prevention) Act, 1985.

MR. SPEAKER : The question is :

“That leave be granted to introduce a Bill to amend the Terrorist and Disruptive Activities (Prevention) Act, 1985.”

The motion was adopted.

SHRI S. B. CHAVAN : Sir, I introduce the Bill.

(Interruption).

MR. SPEAKER : Nothing.

[Translation]

Jai Prakash Narayan ji, what do you want to say.

(Interruptions).

[English]

MR. SPEAKER : It is all right.

STATEMENT RE : ORDINANCE
LAID ON THE TABLE

[English]

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN) : I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Terrorist and Disruptive Activities (Prevention) Amendment Ordinance, 1985. [Placed in Library. See No. LT-1234A/85].